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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. OA 63/88

Date of decision: 5.6.1989

Shri Chaju Ram Applicant.

Vs.

Union of India & others Respondents.

CORAM: Hon'ble Mr. Ajay Johri, Member(A)

Hon'ble Mr. G.Sreedharan Nair, Member(J)

For the Applicant None.

For the Respondents None.

(Judgement of the Bench delivered by Hon'ble Mr. G.Sreedharan Nair, Member(J))

Applicant and counsel not present. No representation for the respondents as well.

2. We have perused the records. The relief that is claimed in this application is for retirement benefits. In the reply filed by the respondents, it is stated that the service record and leave account of the applicant were submitted in the court and then since they become available the applicant will be allowed all the retirement benefits.

3. In view of the aforesaid statement, we hereby direct the respondents to pay the retirement benefits due to the applicant as per rules within a period of three months from the date of receipt of the copy of this order.

4. OA is disposed of as above.

G.SREEDHARAN NAIR
(G.SREEDHARAN NAIR)

MEMBER(J)

5.6.89

AJAY JOHRI
(AJAY JOHRI)

MEMBER(A)